

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10164/2008

(From the judgement and order dated 02/04/2008 in  
of The HIGH COURT OF ORISSA AT CUTTACK)

WA No.11/2003

GRID CORP.OF ORISSA LTD. & ANR.

Petitioner(s)

VERSUS

SADANANDA DOLOI & ORS.

Respondent(s)

(With appln(s) for directions,stay,amendment of cause  
title,clarification/modification of court's order and prayer for  
interim relief and office report )  
(For final disposal)

Date: 21/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CYRIAC JOSEPH  
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Raj Kumar Mehta,Adv.  
Mr. David A., Adv.  
Mr. Antaryami Upadhayay, Adv.

For Respondent(s) Mr. S.C. Patel,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Though this is a part-heard case, adjournment is  
sought on behalf of respondent No. 1 on the ground that  
Advocate-on\_Record is in some personal difficulty.  
Post on 28.09.2011 as 1st item.

(Shashi Sareen)  
Court Master

(Renuka Sadana)  
Court Master